

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.NO.79 OF 1996

THURSDAY, THIS THE 3RD DAY OF APRIL, 1997

C O R A M :

HON'BLE MR A M SIVADAS, JUDICIAL MEMBER

K K Ananda

Gangwoman

Office of the Permanent Way Inspector

Southern Railway

Chalakudy

(residing at Ananthapuram

Trichur)

.. Applicant

(By Advocate Mr P Ramakrishnan)

Vs

1. Union of India represented by
the General Manager
Southern Railway
Madras

2. The Divisional Personnel Officer
Southern Railway
Trivandrum

3. The Executive Engineer
(Construction)
Southern Railway
Trichur

4. The Permanent Way Inspector
Southern Railway
Chalakudi

.. Respondents

(By Advocate Mr Thomas Mathew Nellimoottil)

The application having been heard on 3.4.1997, the Tribunal on the same day delivered the following :

O R D E R

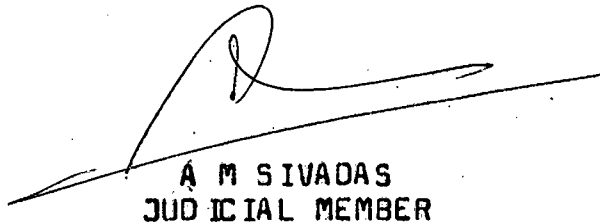
The applicant is a Gang woman working under the 4th respondent. The applicant seeks for an order quashing all procedures by which recoveries were being made from her salary, to declare that she is entitled to leave salary during the period she was kept out of service and to direct respondents to repay the amount recovered from her salary towards the recovery of leave salary while she was out of service.

2. In the reply statement filed by the respondents, it is stated that the present deduction from the salary is only statutory deductions and deductions authorised by the applicant and the present deduction of Rs.937/- does not include any deduction to adjust excess payment.

3. Learned counsel appearing for the applicant submitted that in the light of this statement in the reply statement the OA can be disposed of recording the same.

4. Accordingly, the OA is disposed of recording the above said statement contained in the reply statement filed by the respondents. No costs.

Dated, the 3rd April, 1997.



A M SIVADAS
JUDICIAL MEMBER